

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-511

CP-(CAA)-63/230-232/ND/2023(2nd motion)

IN THE MATTER OF:

Ebix Technologies Pvt. Ltd. And EbixCash Limited

.....Applicant

SECTION

U/s 230-232

Order delivered on 10.04.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Ms. Vibhuti Tyagi, Ms. Srinandini, Advs.

For the Respondent :

For the RD : Ms. Shankari Mishra, Ms. Jyoti Khurana, Advs.

ORDER

Ld. Counsel on behalf of the Petitioner is present and submitted that they had filed their response to the RD's observation and OL's observation and Income Tax Department and these are available on the e-portal of this Tribunal. Report of the OL is also available on the e-portal of this Tribunal. However, the report of the RD is not available on the e-portal of this Tribunal. Ld. Counsel on behalf of the RD sought time to cure the defects so that the same is reflected on the e-portal of this Tribunal. No one is present on behalf of the Income Tax Department, at the time of hearing of the matter. However, copy of their report had been filed by the Petitioner. On one is present on behalf of the OL at the time of hearing of the matter. However, their report and response thereto is available on the e-portal of this Tribunal. List the matter on **29.05.2024.**

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)